



Date : 08.02.2022

Dear members of the Bar,

From 07.02.2022 till 30.04.2022, there are totally 58 working days. I have Second Appeals portfolio for the period from 2010 to 2014. Registry tells me that 445 Second Appeals of the year 2010 are pending. I propose to clear it in full. I can do it only with your cooperation. I, therefore, request you to be all set from 14.02.2022. I will not grant adjournments. I will not even accommodate you for a pass over. When the case is taken up, the counsel should be ready. Seniors need not bother much. Let the juniors get trained. I expect the seniors to send the written notes a full one day in advance. As done on the last occasion, the notes should contain the following : a) dates and events b) synopsis of the case c) case laws relied on (proposition for which the case is relied on and the paragraph should also be mentioned). I will not permit wasting of time by reading the entire judgment. Time available is short and only if you cooperate, I can clear all the 445 cases. Unlike last time, order copies will be issued on the 7<sup>th</sup> day of dictation of judgment. I am acutely conscious that there has been some shortfall on my side. Though I dictated the judgments in open court, for obvious reasons, correction has been a source of discomfort. As a result, there has been delay in issuing order copies. This time, there will not be any occasion for you to complain. Start contacting 2010 second appeal clients and find out who are alive. If the litigants have died, get their LR particulars and also Vakalat from them. You can come out with your suggestions. Do not embarrass me by making request for listing the second appeals of the subsequent years. The second appeals will be listed seniority wise. My eyes are set only on 2010 second appeals. I solicit your assistance. With regards,

**Justice G.R.Swaminathan**